- I. Notifications of the Ministry of Home Affairs
- II. Report and Accounts (2012-13) of the National Institute of Disaster Management, New Delhi and Related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU) : Sir, I lay on the Table:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (2) of Section 124 of the Daman and Diu, Panchayat Regulation, 2012:—
 - (a) No.5/30/PRI/RESIG.CHAIRMAN/VPBD/2013/001, dated the 25th April, 2014 regarding procedure for election of Sarpanch of a Gram Panchayat.
 - (b) No.PRI/DD/2013-14/152, dated the 19th February, 2014 regarding procedure for election of Members of a Gram Panchayat or a District Panchayat. [Placed in Library. See No. L.T. 917/16/14]
 - (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 53 of the Unlawful Activities (Prevention) Act, 1967:—
 - (a) No. 11034/12/2011-IS. VI, dated the 22nd October, 2014, notifying the order issued for the discontinuation of the Review Committee constituted for the review of the applications rejected under Section 36(1) read with Section 36(4) of the Unlawful Activities (Prevention) Act, 1967. [Placed in Library. See No. L.T. 916/16/14]
 - (b) S.O. 2803 (E), dated the 31st October, 2014, declaring Kamatapur Liberation Organisation (KLO) and all its formations and front organisation as a terrorist organization.

[Placed in Library. See No. L.T. 915/16/14]

(iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 700 (E), dated the 29th September, 2014, publishing the Ministry of Home Affairs National Investigation Agency, Cyber Forensic Examiner and Crime Scene Assistant Recruitment Rules, 2014, under Section 26 of the National Investigation Agency Act, 2008.

[Placed in Library. See No. L.T. 913/16/14]

(iv) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 716 (E), dated the 10th October, 2014, publishing the Chief Commissioner Gurdwara Elections Appointment Rules, 2014, under subsection (3) of Section 146 of the Sikh Gurdwaras Act, 1925.

[Placed in Library. See No. L.T. 825/16/14]

- (v) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 788 (E), dated the 11th November, 2014, publishing the Governors (Allowances and Privileges) Amendment Rules, 2014, under sub-section (3) of Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
 [Placed in Library. See No. L.T. 914/16/14]
- II. (i) A copy each (in English and Hindi) of the following papers, under subsection (1) of Section 70 of the Disaster Management Act, 2005:—
 - (a) Annual Report and Accounts of the National Institute of Disaster Management (NIDM), New Delhi for the year 2012-13, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (ii) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. L.T. 918/16/14]

...(interruptions)...

Report and Accounts (2013-14) of various public undertakings

खान मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

- I. A copy each (in English and Hindi) of the following papers under sub-section(1) (b) of Section 394 of the Companies Act, 2013:
 - (i) (a) Fifty-second Annual Report and Accounts of Manganese Ore (India) Limited (MOIL), Nagpur, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company. [Placed in Library. See No. L.T. 902A/16/14]
 - (ii) (a) Fifty-sixth Annual Report and Accounts of the National Mineral Development Corporation Limited (NMDC), Hyderabad and its subsidiary Companies, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No. L.T. 903/16/14]